

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 462 <sup>90</sup> 1980

V V Murlidharan Nair Applicant (s).

C H Vora Adv. for the  
Petitioner (s).

Versus

Union of India & A Respondent (s).

P M Raval Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
		Penal Rent. (copy served)
	12/12/80	no one bench is available on 17-12-80)

Shri V.V.Murlidharan Nair,  
Commander Works Engineer (Project)  
Bhuj, District Kutch.

: Applicant

Versus

1. Union of India  
Through:  
The Secretary, Ministry  
of Defence, Govt. of India,  
New Delhi.
2. Station Commandant (Army)  
Station Head Quarters,  
Near Hanuman Camp,  
Shahibaug, Ahmedabad-3.
3. Garrison Engineer (MEW)  
Near Camp Hanuman,  
Ahmedabad-3.
4. The Commander Works Engineer  
(Projects)  
Bhuj, District Kutch.
5. Area Accounts Office,  
Controller, Defence Accounts  
Southern Command, Jaipur-6.

: Respondents.

Coram : Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. R.C.Bhatt

: Judicial Member

O R D E R

Date: 7/2/1991

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

and Heard Mr.C.H.Vora, learned counsel for the applicant,  
/Mr.P.S.Chapaneria for Mr.P.M.Raval, learned counsel for the  
respondents.

The applicant had given a personal legal notice  
dated 13th July, 1990 <sup>to H</sup> by the respondents which apparantly  
did not ~~list~~ <sup>in</sup> ~~the~~ <sup>reply</sup> before filing of the original  
application. It is noticed that the application has been  
prepared some time in the month of August, 1990 and submitted  
for registration on 11.10.1990. As such we feel that the  
respondents ~~do~~ <sup>did H</sup> not have sufficient time to deal with the  
personal legal notice dated 13th July, 1990. We feel that  
this application can be finally disposed of with a direction

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to the respondents to suitably deal with the notice in accordance with the law and rules and give a proper reply to the applicant within a period of one month from the date of receipt of this order. In case the applicant <sup>is</sup> still left <sup>with</sup> any grievance he can approach the proper forum again. We hereby finally dispose of the application accordingly.

*R.C. Bhatt*

(R.C.Bhatt)  
Judicial Member

*M.M. Singh*

(M.M.Singh)  
Administrative Member

a.a.b.